

**HIGH COURT FOR THE STATE OF TELANGANA  
AT HYDERABAD  
(Special Original Jurisdiction)**

MONDAY, THE EIGHTEENTH DAY OF NOVEMBER  
TWO THOUSAND AND TWENTY FOUR

**PRESENT**

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE  
AND  
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO**

**WRIT PETITION NO: 27197 OF 2024**

**Between:**

Mohammed Anas Ahmed, S/o. Mohammed Atheeq Ur Rahman, Aged. 19 years, Occ. Student R/o. H.No. 8-10-12, Old Tandur, Jayashakar, Bhupalpally T.S- 501 141

**...PETITIONER**

**AND**

1. The State of Telangana, Rep. by its Principal Secretary, Medical and Health Department, Secretariat Buildings, Hyderabad.
2. Kaloji Narayana Rao University of Health Sciences, Rep by its Vice Chancellor, Nizampura, Warangal, Telangana State
3. Kaloji Narayana Rao University of Health Sciences, Rep by its Registrar, Nizampura, Warangal, Telangana State
4. The National Testing Agency, Through its Chairperson First Floor, NSIC-MDBP Building, Okhla Industrial Estate, New Delhi 110 020

**...RESPONDENTS**

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue an appropriate writ order or direction, more particularly in the nature of Writ of Mandamus declare Rule 3(a) of Telangana Medical and Dental Colleges Admission (Admission into MBBS and BDS Courses) Rules, 2017 as Amended vide G.O.Ms.No.33 Health, Medical and Family Welfare (CI) Department dt.19/07/2024 is arbitrary, illegal and in violation of Article 14, 16, 19 (1) (g) Constitution of India, Decision of the Honourable Division Bench of this Honourable High Court in W.P.No.21268/2023 and Batch dt.29/08/2023 Principles of Natural Justice, declare the Petitioner as local candidate for all purposes of Admission into MBBS/BDS pursuant to NEET (UG) 2024 for MBBS/BDS Admission under Competent Authority Quota 2024-2025 under aegis

of Respondents 2 and 3 consequently to direct the Respondents 2 and 3 to treat the Petitioner as local candidate pursuant to NEET (UG) 2024 for MBBS/BDS Admission under Competent Authority Quota 2024-2025 under aegis of Respondents 2 and 3 in the interest of justice

**IA NO: 1 OF 2024**

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the Respondents No.2 and 3 to consider the candidature of the Petitioner and reserve One seat, under Local category, Osmania University (OU) for 2024-25 admission into MBBS/BDS Course under Competent Authority Quota and include the Petitioner as a Local Candidate in the ensuing Merit List pending the above Writ Petition in the interest of justice

**Counsel for the Petitioner: SRI. SHAFATH AHMED KHAN**

**Counsel for the Respondent No.1: SRI A. SURARSHAN REDDY,  
THE ADVOCATE GENERAL**

**Counsel for the Respondent Nos. 2&3: SRI A. PRABHAKAR RAO, SC**

**Counsel for the Respondent No.4: SRI GADI PRAVEEN KUMAR,  
DY. SOLICITOR GENERAL OF INDIA**

**The Court made the following: ORDER**

**THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE  
AND  
THE HON'BLE SRI JUSTICE J. SREENIVAS RAO**

**WRIT PETITION No. 27197 of 2024**

**ORDER:** (per the Hon'ble the Chief Justice Alok Aradhe)

None for the petitioner.

Mr. A. Sudarshan Reddy, learned Advocate General appears for the State.

Mr. A. Prabhakar Rao, learned Standing Counsel for Kaloji Narayana Rao University of Health Sciences appears for respondent Nos.2 and 3.

2. In this Writ Petition, the petitioner *inter alia* assails the validity of Rule 3(a) of Telangana Medical & Dental Colleges Admission (Admission into MBBS & BDS Courses) Rules, 2017, as amended *vide* G.O.Ms.No.33, Health, Medical & Family Welfare (C1) Department, dated 19.07.2024, and prays for a direction to the respondent University to treat him as a local candidate for the purpose of admission to MBBS and BDS Courses for the academic year 2024-25.

3. Learned counsel for the respondent University submits that the process of admissions to MBBS and BDS Courses has been completed and the course has commenced. It is further submitted that the issue with regard to validity of Telangana

Medical & Dental Colleges Admission (Admission into MBBS & BDS Courses) Rules, 2017, is pending before the Supreme Court in Special Leave Petition (C) Nos.21536-21588 of 2024 in which the Supreme Court by an order dated 20.09.2024 has stayed the common order dated 05.09.2024 passed by a Division Bench of this Court in Writ Petition No.21910 of 2024 and batch.

4. Therefore, in the facts and circumstances of the case, the Writ Petition is disposed of with liberty to the petitioner to take recourse to such remedy as may be available to him in law in the light of the order dated 20.09.2024 passed by the Supreme Court in Special Leave Petition (C) Nos.21536-21588 of 2024.

Miscellaneous applications, if any pending, shall stand closed. There shall be no order as to costs.

SD/- MOHD. ISMAIL  
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

1. The Principal Secretary, Medical and Health Department, Secretariat Buildings, T.S., Hyderabad.
2. The Vice Chancellor, Kaloji Narayana Rao University of Health Sciences, Nizampura, Warangal, Telangana State
3. The Registrar, Kaloji Narayana Rao University of Health Sciences, Nizampura, Warangal, Telangana State
4. The National Testing Agency, Through its Chairperson First Floor, NSIC-MDBP Building, Okhla Industrial Estate, New Delhi 110 020
5. One CC to SRI. SHAFATH AHMED KHAN Advocate [OPUC]
6. Two CCs to THE ADVOCATE GENERAL, High Court for the State of Telangana, at Hyderabad [OUT]
7. One CC to SRI. A. PRABHAKAR RAO, SC [OPUC]
8. One CC to SRI. GADI PRAVEEN KUMAR, DY.SOLICITOR GENERAL OF INDIA [OPUC]
9. Two CD Copies



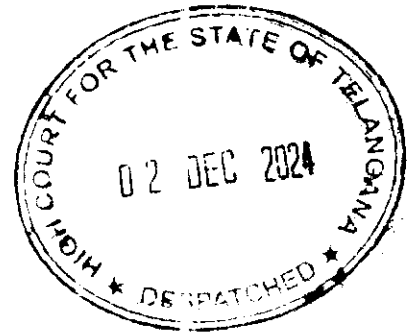
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HIGH COURT

DATED:18/11/2024

ORDER

WP.No.27197 of 2024



DISPOSING OF THE WRIT PETITION  
WITHOUT COSTS

(12)  
20/11/24